

**High Court of Jammu & Kashmir and Ladakh at Srinagar**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**Subject: Surrender of Certificate(s) of Enrolment.**

**NOTIFICATION**

No: —2430— RG/LP Dated: 19/09/24

It is hereby notified that the below mentioned applicants have voluntarily suspended their practice and surrendered their certificate(s) of enrolment as an Advocate, therefore, the same are suspended from the date(s) shown against each:-

S. N o	Name S/Shri	Date of Surrender	Enrollment Licence No. & Date
1	Mr.Rameshwar Padha S/O Shri Pawan Kumar Padha R/O Rehal, Tehsil Bishnah, Distt. Jammu . .	12.08.2024	JK-772/2018 Dt.29.12.2018 (Absolute License)
2	Mr.Anurag Khajuria S/o Shri Parshotam Lal Khajuria R/o VPO Sainth, Khour Jammu	10.09.2024	JK-161/2015 Dt.15.04.2015 (Absolute License)
3	Mr.Rahul Sharma S/o Shri Ashok Kumar Sharma R/o Village Gadwal, Tehsil Vijaypur, District Samba	10.09.2024	JK-150/2015 Dt.23.03.2015 (Absolute License)

**By Order.**

*(Signature)*  
**(Registrar Administration)**

No: 42799-814/RG/LP Dated: 19/09/24

**Copy to the: -**

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge Jammu/Samba
3. Secretary, Bar Council of India, New Delhi
4. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President Bar Association, Jammu/Samba
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
7. Incharge Library High Court of J&K and Ladakh for keeping record of the same.
8. S/Shri/Smt \_\_\_\_\_

..... for information.

*(Signature)*  
**(Registrar Administration)**

